

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 61/5322/2020

This the 20th day of May 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Nazakat Hussain Shah, Age 23 years, S/o Nazir Hussain Shah, R/o Village Lasana Tehsil Surankote, District Poonch

....Applicant

(Advocate:- Mr. Sarfaraz Shah-Not Present)

Versus

State of J&K through Commissioner/Secretary to Government, School Education Department, Civil Secretariat, Srinagar and 6 ors.

.....Respondents.

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

Learned counsel for the applicant submits that the T.A. has become infructuous on account of subsequent developments which have taken place and the T.A. may be dismissed with a direction to release the pending salary of the applicant.

2. Accordingly, the T.A. is dismissed for having become infructuous, however, the respondents are directed to release the salary of the applicant, if any due, within a month provided the applicant has worked under the muster rolls of the respondents.

**(ANAND MATHUR)
MEMBER (A)**

Manish/Shashi/Arun

**(RAKESH SAGAR JAIN)
MEMBER (J)**